

(Open Court)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 02nd day of May , 2012.

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. SHASHI PRAKASH , MEMBER (A)

Original Application Number. 155 OF 2006.

Kapil Mishra, Son of Late R.R. Mishra, posted as Driver Passenger in North Central Railway, Jhansi, resident of 108, Ratanpura Nagra, Jhansi.
.....Applicant.

VERSUS

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager (P), North Central Railway, Jhansi.
3. Devendra Kumar Vidyarthi, Loco Inspector Chowk, Jhansi, (to be served in the office of respondent No. 2).
.....Respondents

Advocate for the applicant: Shri Vikash Budhwar

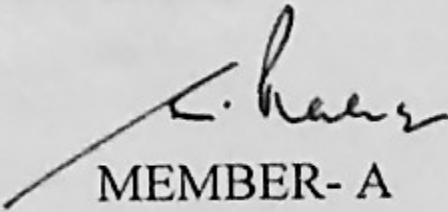
Advocate for the Respondents: Shri B. Tiwari

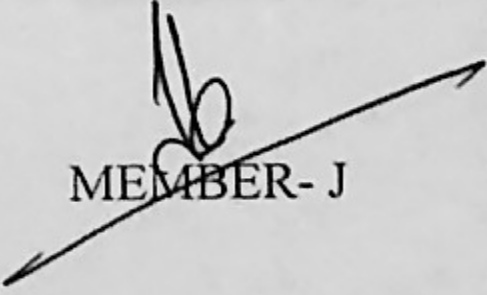
ORDER

Delivered by Hon'ble Mr. Sanjeev Kaushik, J.M.

Learned counsel for the applicant made a statement at the Bar that he has received a telephonic instruction from his client that he does not want to press this O.A. He further submitted that the applicant be given liberty to revive the O.A in case he want to press the same.

In view of the statement made by the counsel for the applicant the O.A is dismissed being not pressed with liberty , as stated above.


MEMBER- A


MEMBER- J

/Anand/